

Hon. Members must think about it in advance. If it is an exceptional matter which could not have occurred to them, of course, they can ask by way of supplementary. I have allowed so many supplementaries. We must proceed with the work. I am sorry. To catch my eye is easy. If hon. Members are interested in particular subject, if all of them get up first, they need not get up again. I make a note of all of them, and call them one after the other. But the hon. Member does not rise in the first, second or third round, but after all the Members have spoken, gets up with a new thing. I think I must put a stop to it there. Comma till then, full stop there.

CONTROL OF SHIPPING (CONTINUANCE) BILL*

The Minister of Transport and Communications (Shri Lal Bahadur Shastri): I beg to move for leave to introduce a Bill to continue the Control of Shipping Act, 1947, for a further period.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to continue the Control of Shipping Act, 1947, for a further period"

The motion was adopted.

Shri Lal Bahadur Shastri: I introduce the Bill.

APPROPRIATION BILL*

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1957-58.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment

and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1957-58."

The motion was adopted.

Shri B. R. Bhagat: I introduce** the Bill.

APPROPRIATION BILL

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1957-58, be taken into consideration"

Mr. Speaker: So far as this Appropriation Bill is concerned, what is the hurry? We will sit for three more months. Why should not normal notice be given in respect of the Appropriation Bill? Why should anybody force it on me? This kind of urgency and emergency will not be allowed by me except when it is absolutely necessary.

Hon. Members know possibly—I do not want to give a clue to them—even with respect to an Appropriation Bill, some matters which have not been discussed at a particular time can be given notice of under the rules and under the Constitution. They may like to discuss some matters. Why should I hustle the House? This will stand over till tomorrow.

CENTRAL SALES TAX (AMENDMENT) BILL

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to move†:

"That the Bill further to amend the Central Sales Act, 1956, be taken into consideration"

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 25-2-58. pp. 228-229 and 223—227.

**Introduced with the recommendation of the President.

†Moved with the recommendation of the President.